

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKOTA BENCH
Original Application No. 28 of 2022 (EZ)

IN THE MATTER OF:

RABEYA TABASSUM

.....APPLICANT(S)

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENT(S)

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE, RESPONDENT No. 2.**

I, Shri. M. Rajeshwar Prasad, Prasad S/o Shri M. Bhaskar Rao aged around 54 years, working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), I do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no.2 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. The present application is filed against the the Kendrapara Municipality is dumping Municipal Solid Waste in the River Gobari also known as 'Madhusagar' at places like Hajaribagicha, Khadianga, Jayapura, Sunaelo, Ekarakhandi, Naya Idgah etc. The River has virtually been converted into a drain and the area of Naya Idgah untreated waste water is being directly discharged into the river through drains.
2. That the answering Respondent no. 2 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

**B.K. NAYAK
NOTARY
CUTTACK TOWN
Regd. No. CN-29/03**

M. Rajeshwar Prasad

M. Rajeshwar Prasad
15/04/2022

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution including issue involve in the instant matter.

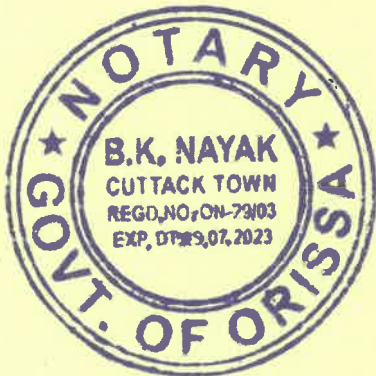
4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

M. Rajeshwar Prasad
DEPONENT

M.R. Prasad
SCIENTIST 'C'
Govt. of India
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Bhubaneswar

VERIFICATION:

Verified at Bhubaneswar on this the 15th day of April 2022 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.



M. Rajeshwar Prasad
DEPONENT

M.R. Prasad
SCIENTIST 'C'
Govt. of India
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Bhubaneswar

The deponent being identified by
Self Adv./Clerk
swears on oath and solemnly affirms
before me on dt. 15/04/2022
that the facts stated above are true
to his/her knowledge.

B.K. NAYAK
Notary for Cuttack Town
Govt. of Odisha